

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 AT HYDERABAD

O.A.No. 1579/97

Date of Order : 3.4.98

BETWEEN :

G.Silva Raju

.. Applicant.

AND

1. The Assistant Director of Income Tax (Investigation), Guntur.
2. The Director of Income Tax (Investigation), Hyderabad.
3. The Chief Commissioner of Income Tax, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.K.VenkateswaraRao

Counsel for the Respondents

.. Mr.V.Vinod Kumar

CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

O R D E R

(As per Hon'ble Shri H.Rajendra Prasad, Member (A))

Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.V.Vinod Kumar, learned standing counsel for the respondents.

2. The applicant was engaged on casual basis from 16.9.93 until his services were dispensed with from 31.7.97. A scheme for conferment of temporary status and regularisation of casual labourers came into effect from 1.9.93 and was made applicable to such of the casual labourers who were in employment on the date of the issue of the said scheme. The present applicant was not in employment on that date having been engaged

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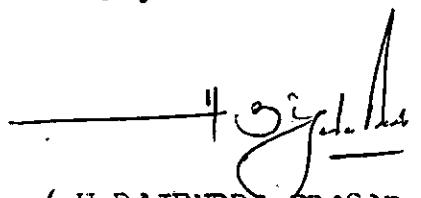
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a fortnight later. He is, therefore, not eligible for temporary status or regularisation in terms of the provisions of the scheme.

3. The applicant now merely prays for reengagement considering his past part-time service of nearly 4 years during which he worked conscientiously and dutifully. The respondents ~~do~~ prefer him to any other fresh face from the open market, whenever work on part-time basis becomes available hereafter. This is a reasonable request.

4. The respondents should, therefore, consider engaging him whenever work becomes available and if, in the normal course, he becomes eligible for any further service benefits in terms of any future scheme, the same may be considered in accordance with rules.

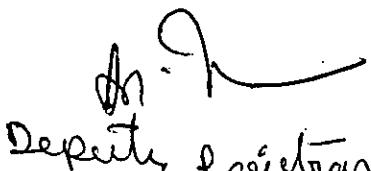
5. Thus, the OA is disposed of. No costs.


(H. RAJENDRA PRASAD)

Member (Admn.)

Dated : 3rd April, 1998

(Dictated in Open Court)


Deputy Registrar

sd

O.A. 1579/97.

To

1. The Assistant Director of Income Tax
(Investigation) Guntur.
2. The Director of Income Tax,
(Investigation) Hyderabad.
3. The Chief Commissioner of Income Tax,
Hyderabad.
4. One copy to Mr. K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Vinod Kumar, Addl.CGSC. CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to DR(A) CAT.Hyd.
8. One spare copy.

pvm.

13/4/98

I Court

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 3 - 4 - 199

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No.

in
1579/97

T.A. No.

Q.W.P

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

p.v.m.

